

(2014) 02 KAR CK 0221

In the Karnataka High Court

Case No : Writ Petition No. 202175 of 2014 (LR)

Yamanappa

APPELLANT

Vs

State of Karnataka and Others

RESPONDENT

Date of Decision : 14-02-2014

Acts Referred:

Citation : (2014) 3 KarLJ 159 : (2014) 4 KCCR 3753

Hon'ble Judges : Mohan M. Shantana Goudar, J

Bench : Single Bench

Advocate : Prakash R. Kulkarni, Advocate for the Appellant; Shivakumar R. Tengli, Additional Government Advocate, Advocate for the Respondent

Judgement

Mohan M. Shantana Goudar, J.—The only grievance of the petitioner is that the Land Tribunal is not constituted at Sindhanur and consequently the petitioner's matter bearing No. LRM/TNC/1774/75-76 is not heard till this day. The petitioner's application came to be rejected at the earlier instance by the Land Tribunal, Sindhanur. The same was challenged before this Court in W.P. No. 42882 of 2002 (LR), which came to be allowed on 14-7-2008 and the matter came to be remanded to the Land Tribunal for fresh disposal in accordance with law. Till this day, the said matter is not taken up by the Land Tribunal. On verification, the petitioner came to know that the Land Tribunal is not constituted in Sindhanur Taluk, Raichur District.

2. Since it is incumbent on the part of the first respondent to constitute the Land Tribunal in order to get the matters disposed of speedily and effectively, the action should have been taken by respondent 1 at an early date. The litigants cannot be made to wait for such a long time. The matter is remanded by this Court in the year 2008 itself. Already six years have lapsed. Hence, the following order is made:

Respondents 1 and 2 are directed to constitute the Land Tribunal at Sindhanur, Raichur District as early as possible, but not later than the outer limit of four

months from the date of receipt of this order.

Writ petition is disposed of accordingly.